

FORM NO.21
(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD

DA / TA / RA / CP / MA / PT 4.7.4 of 1997

..... S. Ramesh Applicants(s)

Versus

..... The Sub. Divl. Officer, Telecom Respondent(s)

INDEX SHEET *Communication & 28a*

Serial No.	Description of Documents	Page
Docket Orders	—	1
Interim Orders	—	—
Orders in MA(s)	—	—
Orders in (Final Orders)	1-5-97	27 to 29

Certified that the file is complete
in all respects.

200
20/6/97
Signature of
Dealing Hand
(In Record Section)

Signature of S.O.

O.A. NO. 474 of 1997.S. Ramaiah Applicant(s)

(1)

V E R S U SIn Sub Div. Officer, Telum, Gaddamaram &2nd

Respondent(s)

Date	Office Note	ORDER
		1-5-97 Mr. Venkateswara Rao Mr. NR Dasay, Secy Hdqd. OA dismissed as per order on separate sheet. <i>[Signature]</i> #RRJ (MA)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

ORIGINAL APPLICATION NO. 474 OF 1997

Shri. S. Ramaiiah Applicant(s)

VERSUS

The Sub-Divisional officer, Telangana,

Gaddamannaram & 2 co

Respondent (s)

The application has been submitted to the Tribunal by
Shri. K. Venkateswara Rao Advocate
~~Party-in-Person~~

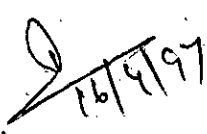
under section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the Provisions in the Administrative Tribunal (Procedure) Rules 1987.

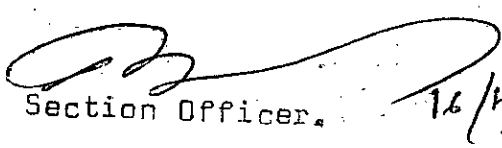
The application is in order and may be listed for admission on _____

16/4/97
Scrutiny Asst.

[Signature]
DEPUTY REGISTRAR (JUDL) 16/4/97

11. Have legible copies of the annexure duly attested been filed. yes
12. Has the applicant exhausted all available remedies. yes
13. Has the Index of documents been filed, and Pagination done Properly. yes
14. Has the declaration as required by item No. 7 of form, I been made. yes
15. Have required number of envelopes (file size) bearing full address of the respondents been filled. yes
16. (a) Whether the relief sought for, arise out of single cause of action. yes
16. (b) Whether any interim relief is prayed for, yes
17. In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant. —
18. Whether this case can be heard by single Bench. — yes
19. Any other Point. —
20. Result of the Scrutiny with intial of the scrutiny clerk. maybe filed


Scrutiny Assistant.


Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

No. 1139/97

Report on the Scrutiny of Application.

Presented by Shri K. Venkateswara Rao, A.S. Date of Presentation.

Applicant (s). S. Ramasah. 11-4-97

Respondent (s). The SDO, Telam, Gaddiannaram & 2 others.

Nature of grievance Reengagement as Cabnet Magdum

No. of applicants 1 No. of Respondents 3

CLASSIFICATION

Subject Reengagement as Cabnet Magdum (N) Department Telam (No. 1)
Min. of Communications (1)

1. is the application in the proper form,
(three complete sets in paper books
form in two copies. Yes
2. Whether name, description and addressed of all
the Parties been furnished in the cause title. Yes.
3. (a) Has the application been fully signed and verified. Yes.
(b) Have the copies been duly signed. Yes
(c) Have sufficient number of copies of the
application been filed. Yes
4. Whether all the necessary Parties are impleaded. Yes.
5. Whether English translation of documents in a
language other than English or Hindi been filed. Yes
6. Is the application on in time, (See Section 21) Yes
7. Has the Vakalatnama/Memo of Appearance/Authorisation
been filed. Yes
8. Is the application maintainability.
(U/s 2, 14, 18, or U/R. 8 etc.) Yes
9. Is the application accompanied IPO/DD, for Rs. 50/- Yes
10. Has the impugned orders Original, duly attested
legitimate copy been filed. Yes

no impugned order pl.

...P.T.O.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

I N D E X S H E E T

O.A.NO. 474 of 1997.

CAUSE TITLE S. Ramaiah

V E R S U S

The S.D.O., Telum, Gaddamaram &

2nd

SL.NO.	Description of documents	Page No.
1.	Original Application	1 to 4
2.	MATERIAL PAPERS	5 to 25
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spare Copies 3 (Three)	
6.	Covers 3	

Seeking declaration that the applicant is entitled for
reengagement and a direction to reengage him forthwith.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD (2)

एकल पक्षी केस
SINGLE MEMBER CASE O.A.NO. 474 OF 1997

Single

Between:-

S.Ramaiah.

... APPLICANT

A N D

Reengagement of casual
labour (N) (D)

The Sub Divisional Officer, Telecom,
Gaddiannaram and two others.

... RESPONDENTS

दूर संचार TELECOM

CHRONOLOGICAL EVENTS

by Telecom

not of communication
(11)

S.No. Particulars

Pg.Nos.

- | S.No. | Particulars | Pg.Nos. |
|-------|--|---------|
| 1. | The Applicant appointed as
Casual Mazdoor on 1.11.1982. | 1 |
| 2. | Disengaged from 1.3.1988. | 1 |
| 3. | Representation dated 17.10.95. | 3 |
| 4. | CGM's Lr.No.TA/RE/20-2/Rlgs/Corr.,
dated 22.2.1993. | 3 |

K. Venkateshwar
Counsel for the Applicant.

Recd
11.4.97
Dr. N. R. Derrig
a



2

APPLICATION FILED UNDER SEC.19. OF THE ADMN. TRIBUNAL'S ACT, 1985
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

O.A.NO. 474 OF 1997

I N D E X

S.No.	Description of the Documents	Pg.Nos.	A.Nos.
1.	APPLICATION	1 to 4	
2.	Statement showing the periods during which the applicant worked	5 to 16	1.
3.	Lr.No.TA/Re/-20-2/Rlgs III, dated 21.10.1991.	17 to 20	2.
4.	CGM's Lr.No.TA/Re/20-2/Rlgs/Corr., dated 22.2.1993.	21	3.
5.	Representation dated 17.10.95.	22	4.
6.	Judgement of CAT, Hyderabad in O.A.No.1293/94 dated 21.10.94.	23 to 25	5.


Counsel for the Applicant

OFFICE USE ONLY:

1. Date of Filing :

2. Regn.No. :

Signature of the Registrar.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD,

O.A.NO. 474 OF 1997

Between:-

S.RAMAIHA, S/o.Narsimlu, Resident of
Machinenipalli, Allagadda Taluka,
Kurnool District.

... APPLICANT

A N D

1. The Sub Divisional Officer, Telecom,
Gaddiannaram, Hyderabad.
2. The General Manager, ~~Hyderabad~~ Telecom
District, Suryalok Complex, Hyderabad.
3. The Chief General Manager, Telecommunica-
tion, Doorsanchar Bhavan, Hyderabad.

... RESPONDENTS

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE APPLICANT : Shown as above
Address for Services : Mr.K.Venkateswara Rao,
Advocate, 2-2-1136/3/1,
Jayalaxminivas, New
Nallakunta, Hyderabad.
2. PARTICULARS OF THE RESPONDENTS : Shown as above
3. PARTICULARS OF THE ORDER:-
 1. Order No. & Date : No Order
 2. Subject in brief : Reengagement as Casual Mazdoor.
4. JURISDICTION:- The O.A. is within the jurisdiction U/s.14 of the Admn.Tribunal's Act, 1985 as the applicant is a resident of Hyderabad.
5. LIMITATION:- The O.A. is within time U/s.21 of the Admn.Tribunal's Act, 1985 as the cause of action is continuous and the representation dated 17.10.95 remains undisposed.
6. FACTS OF THE CASE:-
 - (A) The Applicant is aggrieved by the impugned action of the Respondents in dispensing with the services of the applicant as Casual Mazdoor from 1.3.1988 onwards without any valid reasons or justification while reengaging the Casual Mazdoors disengaged earlier than the, applicant which is illegal, arbitrary, discriminatory and cannot be justified in the eye of law.
 - (B) The Applicant submits that he was engaged as Casual Mazdoor under the control of the respondents with effect from 1.11.1982 to 29.2.1988 with artificial breaks ~~xxxxxx~~ thereafter his services were unjustly disengaged on the pretext of one reason or other without any justification.

The Applicant submits that he worked for about 1300 days. It is relevant to submit that Casual Mazdoors similarly placed and disengaged earlier filed many original applications in this Hon'ble Tribunal like O.A.Nos.152,310,313,347,408, 647,648,691,692,693/1989 filed by the Casual Mazdoors disengaged and the same were disposed of along with other O.As. on 27.3.1991 wherein the Hon'ble Tribunal directed the respondents to prepare the seniority list as per the various instructions issued by the Director General, Telecommunications, and reengage the applicants in accordance with the seniority and also extend such other benefits as per Director General Letters issued from time to time taking into considerations the judgement of the Supreme Court after preparing the seniority list. In pursuance of the above said judgement the Chief General Manager issued Lr.No.TA/LC/1-2/III, dated 21.10.91 requesting all the Telecom District Managers, and all the Telecom Engineers in A.P. Telecom Circles, to prepare the seniority list of Casual Mazdoor as per the various instructions issued by the Department of Telecommunication, New Delhi confer temporary status and to reengage them in accordance with seniority subject to availability of work and also extend such other benefits taking into consideration the judgement of the Supreme Court. According to the said letter the benefits have to be extended to the Casual Mazdoors who were engaged after 31.3.1985 in accordance with the decision of the Supreme Court in Ramgopal and others Vs. Union of India in W-O(V) No. 1280/89 and condone the breaks in service in accordance with the Director General P&T Circular No.28-11/77/SR/STN, dated 10.10.80 and such other instructions issued from time to time. The Applicant submits that the applicants in the above O.As. were reengaged as Casual Mazdoor in Telecom Division of Nizamabad. However the respondents have not taken any action to reengage the applicant as Casual Mazdoor, even though he is similarly placed. It is pertinent to submit that the third

respondent has also issued Lr.No.TA/RE/20-/2/Rlgs/Corr., dated 22.2.1993 advising the subordinate authorities not to retrench the Casual Mazdoors who were recruited after 31.3.85 and those removed without following the provisions of I.D. Act, should be taken back. It is thus obvious that the Casual Mazdoors recruited before or after 31.3.1985 should not be retrenched and even if there is retrenchment of Casual Mazdoors without following the provisions of I.D. Act, they should be taken back. The Applicant submits that this case is also similar in that he was retrenched without following the procedure mentioned in the third respondent's Letter dt. 22.2.1993 and therefore the action of the respondents in disengaging his services from 1.3.1988 and not taking him back to services while reengaging persons similarly placed on the only ground that they sought the protection of this Hon'ble Tribunal, is arbitrary, and discriminatory. The Applicant is therefore made several oral representations to the first respondent. As there was no response from the first respondent, the applicant submitted a representation to the second respondent on 17.10.1995 requesting him to reengage him as several of his juniors who sought the protection of this Hon'ble Tribunal were reengaged. The 2nd Respondent did not pass any orders on the representation submitted by the applicant. It is pertinent to submit that similarly placed Casual Mazdoor like Bheem Raj filed O.A.No.1293/94 before this Hon'ble Tribunal and the same was disposed of on 21.10.1994 with directions. As there is no positive response from the respondents, and as there is no other efficacious remedy available the applicant is therefore approach this Hon'ble Tribunal.

7. REMEDIES EXHAUSTED:- The Applicant has no other effective alternative remedy except to approach this Hon'ble Tribunal.

8. MATTERS NOT PREVIOUSLY FILED OR PENDING:- The Applicant has not filed any other O.A./W.P. in this regard and such a case is not pending in any court or authority of law.

99. MAIN RELIEF:- It is therefore prayed that this Hon'ble Tribunal may be pleased to declare that the applicant is entitled for reengagement as Casual Mazdoor under the control of General Manager, Hyderabad Telecom District in Suryalok Complex, Hyderabad in terms of the various instructions issued by the Director General Telecommunications and also as per the Lr.No.TA/LC/1-2/III, dated 21.10.1991 and Lr.No.TA/RE/20-2/Rlgs/Corr., dated 22.2.1993 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not reengaging him as illegal, arbitrary, and discriminatory and violative of Articles 14 and 16 of the Constitution and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

10. INTERIM RELIEF:- Pending disposal of the above O.A. it is therefore prayed that this Hon'ble Tribunal may be pleased to direct the respondents to forthwith reengage the applicant as Casual Mazdoor and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

11. COURT FEE:-

I.P.O. No. & Date, :

Name of the P.O. which drawn: 8 12 2/2692 N 27/97

12. ENCLOSURES:- IPO., Material Papers, Covers, Pads & etc.

VERIFICATION

I, S. Ramaiah, S/o. Narsimlu, Resident of Machinenipally, Allagadda Taluka, Kurnool District, do hereby verify that the contents in the above paras 1 to 12 are true to my personal knowledge and legal advice from my counsel and I have not suppressed any material facts.

Hyderabad,

Dated :

Signature of the Applicant

Counsel for the Applicant.

	DATE	MP NO	NO	DAY	DESCRIPTION	PARTY IN CHARGE
1	11-82	30-11-82	426 21	30	S. Ramiah S/O Marasiah Malakpet to Nagar trunk line ministry work	PHX
2	1-12-82	13-12-82	5 437	13	Sec Kelcebar to Paradise trunk line ministry work	PHX
3	1-5-83	31-5-83	21 44	31	Sec Kelcebar to Paddy trunk work and Malakpet to Secbar trunk work	PHX
4	1-6-83	30-6-83	3 437	30	L.B. Nagar to Ring Road C.O. line digging ing work	PHX
105						

1/2

Sl. No.	FROM	TO	1/2 K NO	YR NO	Days	NAME OF THE WORK	NAME OF PAYING OFFICER
5	17-83	31-83	17/237	72	28	1. B. Nagar Rao Road to upper side of work T. K. J. G. work	P. V. [Signature]
6	18-83	31-83	15/938	106	31	T. K. M. J. work cable work and line work M. T. work H. T. R. cable work	P. P. [Signature] L. P. [Signature]
7	6-9-83	30-9-83	1/26	113	24	A. B. Post. Repairing work and line work	T. [Signature] L. T. [Signature]
8	1-12-83	31-12-83	7/23	171	28	U. G. [Signature] work H. T. R. C. C. [Signature] [Signature] [Signature] work	[Signature]
					111		

Sub. Divl. Officer, Telecom
 66, Gaddi Anneram,
 Hyderabad-500 660,
 Telephone: 58068

~~[Signature]~~

Sl. No.	From date	To date	N/R No	W/R No	days	name of the work	W/R	Particulars	Paying Officer
9	1-1-84	31-1-84	23 963	205	31	Auto nogan exchange cable work.	new cable work		
10	1-2-84	29-2-84	25 1056	243	29	Auto nogan exchange cable work	new cable work		
11	1-3-84	21-3-84	25 1062	267	21	Auto nogan exchange cable work.	new cable work		
12	22-3-84	31-3-84	11 1064	303	10	Auto nogan exchange cable work	new cable work		
13	1-4-84	30-4-84	45 1064	33	30	N.P.C. work. Hajathunnisa	at	J. Pethaiah L.P.	
					121				

Sub. Divl. Officer, Telecom
S-66, Gaddi Annaram,
Hyderabad-500 060,
Telephone: 59068

Sub. Divl. Officer, Telecom
S-66, Gaddi Annaram,
Hyderabad-500 060,
Telephone: 59068

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S-66, Gaddi Annaram,
Hyderabad-500 060,
Telephone: 59068

Sub. Divl. Officer, Telecom
S-66, Gaddi Annaram,
Hyderabad-500 060,
Telephone: 59068

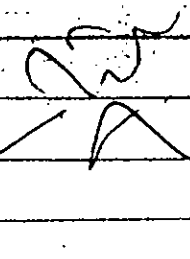
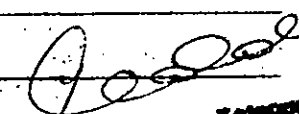
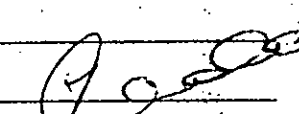
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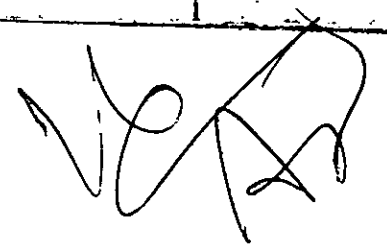
Sl. No.	date from	to date	M/R	W/R	days	Name of the	W 3 1/2	Post in charge of	Responsible Officer
14	1-6-84	30-6-84	14/1066	18	375	U. Ramesh N.	P. Quora	P. R. Chidambaram	Sub. Div. Officer, Telecom S-68, Gaddi Annaram, Hyderabad-500 660, Telephone: 59068
15	1-3-85	30-3-85	17/180	18	425	P. Tancheed-ali Cable WORK N. P. C. WORK	TO SOL AND	K. SUBBARAO	Sub. Div. Officer, Telecom S-68, Gaddi Annaram, Hyderabad-500 660, Telephone: 59068
16	1-4-85	30-4-85	14/163	18	28	Sanga new work. A. P. L. work with the consequence	T. R. M. K. work. P. R. M. K. telephone	P. R. Chidambaram	Sub. Div. Officer, Telecom S-68, Gaddi Annaram, Hyderabad-500 660, Telephone: 59068
17	1-5-85	31-5-85	16/10	33	31	Sanga new, NAG-B WORK. METE. EDCHINALA	T. R. M. K. Telephone. POST WORK.	P. R. Chidambaram	Sub. Div. Officer, Telecom S-68, Gaddi Annaram, Hyderabad-500 660, Telephone: 59068

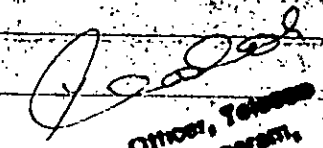
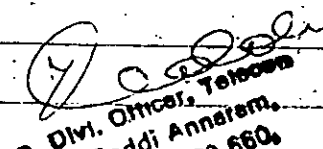
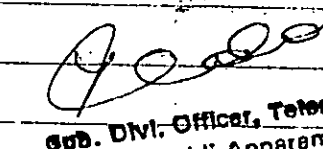
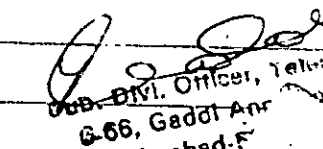
[Handwritten signature]

No.	Date	No.	No.	Description	Remarks	Signature	Post
14	30.6.85	067	49-30	Ravi Ryal To R.C.I Kannur AND DIK NEW NGI WORK	22	<i>[Signature]</i>	Sub. Divl. Officer, Telecom 6-66, Gaddi Anneram, Hyderabad-500 660, Telephone: 59068
30	31.7.85	067	74-31	KONGARRA RAVI RYAL TO R.C.I NEW KANNUR CONNECTION MAINTENANCE WORK	22	<i>[Signature]</i>	Sub. Divl. Officer, Telecom 6-66, Gaddi Anneram, Hyderabad-500 660, Telephone: 59068
14	31.8.85	068	88-31	Ravi Ryal N.P.C. WORK AND SAHAB NAGAR Cable WORK	22	<i>[Signature]</i>	Sub. Divl. Officer, Telecom 6-66, Gaddi Anneram, Hyderabad-500 660, Telephone: 59068
22	1.4.85	068	89-30	Sahabnagar R. Cable WORK	22	<i>[Signature]</i>	Sub. Divl. Officer, Telecom 6-66, Gaddi Anneram, Hyderabad-500 660, Telephone: 59068
				1290			



SNO	FRG DATE	DATE	M/R NO	WK NO	DAYS	NAME	OF THE WORK	PARTEN CHARGE	PAYING OFFICER
	1-10-85	18-10-85	056/5	118	25	Sankarman Grah	Ordinary work		 S. Kamaiah Sub. Divl. Officer, Telecom 6-66, Gaddi Annaram, Hyderabad-500 060, Telephone: 6906P
	1-11-85	30-11-85	056/16	130	30	Vanasatla Puram TO CHIA TIL GUNT Cable work		P. Bharamiah SIT VSPM	 P. Bharamiah Sub. Divl. Officer, Telecom 6-66, Gaddi Annaram, Hyderabad-500 060, Telephone: 6906P
	1-12-85	31-12-85	2/057	142	31	Vanasatla Puram Exchange cable work		P. Bharamiah SIT VSPM	 P. Bharamiah Sub. Divl. Officer, Telecom 6-66, Gaddi Annaram, Hyderabad-500 060, Telephone: 6906P
					86				



SR	DATE	DATE	NO	NO	DAYS	NAME OF THE WORK	PART IN CHARGE	DEPT. OFFICER
6-286	28-186	057/25	165	23		NPC VSPM Aurang	P. Mheeriah - SI	 Sub. Div. Officer, Telco G. 66, Gaddi Annaram, Hyderabad-500 660, Telephone: 59069
1386	26386	058 13	178	26		NPC WORKS AND MORTAR EXCHANGE WORK	P. Mheeriah SIP VSPM	 Sub. Div. Officer, Telco G. 66, Gaddi Annaram, Hyderabad-500 660, Telephone: 59069
27386	31386	3 059	198	3		MAR R. Palki EXCHANGE WORK	P. Mheeriah SIP VSPM	 Sub. Div. Officer, Telco G. 66, Gaddi Annaram, Hyderabad-500 660, Telephone: 59069
1486	2486	054/16	13	30		REPAIRING EXCHANGE WORK	P. Mheeriah SIP VSPM	 Sub. Div. Officer, Telco G. 66, Gaddi Annaram, Hyderabad-500 660, Telephone: 59069
				84				

16
AN

NO	DATE	FROM DATE	TO DATE	NO	NO	DAYS	NAME OF THE WORK	PARTENCHA REG	PAYING OFFICER
15	31/12	12	18	15	15	31	Attending NRPR local work.	JUNIOR ENGINEER PHONES 141 & 142 CHITYALA-508114	Sub. Divisional Officer Telecommunications BHUVANAGIRI-508116. Phone: 244
16	31/12	30	18	29	30	30	CHITYAL TO CHOVTOPPR L.D. WORK AND GUNDRAM with MENTONS WORK		Sub. Divisional Officer Telecommunications BHUVANAGIRI-508116. Phone: 244
17	31/12	31	18	11	31	31	RAMAKRISHNA PET MANTANA SIPRURAM SIPRURAM AND REMAINING PET 1-2 TANK WORK		Sub. Divisional Officer Telecommunications BHUVANAGIRI-508116. Phone: 244

92

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IO DATE	FROM DATE	M.R. NO	WR. NO	DAYS	NAME OF THE WORK	S. Ramalakshmi / S/o. Narayana PARTEN CHARGE	DEYINCHI OFFICE
1.8.86	31.8.86	12944	52	31	VELEMYNEDU WORK AND PPAL JANA BREK DRAWN	GRT NO CHOUTO RBL WORK	Sub-Divisional Officer Telecommunications BHUVANAGIRI-508 116 Phone: 244
1.9.86	30.9.86	1673 2	62	30	CHOWTUPPL KANACHANS AND N.P.C.	NEW WORK WORK	Sub-Divisional Officer Telecommunications BHUVANAGIRI-508-116 Phone: 244
1.10.86	31.10.86	13 1673	73	31	KOYALAGUDE WORK AND CRBL WORK	M. N.P.C CHITVAL	Sub-Divisional Officer Telecommunications BHUVANAGIRI-508 116 Phone: 244
1.11.86	30.11.86	23 1673	83	30	KOYALAGODEM WORK TO MA AND DOUTH NEW KANTH	N.P.C MAK PIR KODEM WORK	Sub-Divisional Officer Telecommunications BHUVANAGIRI-508 116 Phone: 244
122							

[Handwritten signature]

DATE	TIME	NO.	NO.	NO.	NAME OF THE WORK	DATE	TIME	NO.	NO.	NO.	NAME OF THE WORK
29/9	1330	4410	185	31	NPE WORK						
30/9	1400	5	10	30	NPE WORK at Bandhwa Pura						
31/9	1500	14/45	23	31	NPE WORK at Exchange						
1/10	1600	84	33	19	NPE WORK at Exchange						
2/10	1700	84	33	19	NPE WORK at Exchange						
3/10	1800	84	33	19	NPE WORK at Exchange						
4/10	1900	84	33	19	NPE WORK at Exchange						
5/10	2000	84	33	19	NPE WORK at Exchange						
6/10	2100	84	33	19	NPE WORK at Exchange						
7/10	2200	84	33	19	NPE WORK at Exchange						
8/10	2300	84	33	19	NPE WORK at Exchange						
9/10	2400	84	33	19	NPE WORK at Exchange						
10/10	2500	84	33	19	NPE WORK at Exchange						
11/10	2600	84	33	19	NPE WORK at Exchange						
12/10	2700	84	33	19	NPE WORK at Exchange						
13/10	2800	84	33	19	NPE WORK at Exchange						
14/10	2900	84	33	19	NPE WORK at Exchange						
15/10	3000	84	33	19	NPE WORK at Exchange						
16/10	3100	84	33	19	NPE WORK at Exchange						
17/10	3200	84	33	19	NPE WORK at Exchange						
18/10	3300	84	33	19	NPE WORK at Exchange						
19/10	3400	84	33	19	NPE WORK at Exchange						
20/10	3500	84	33	19	NPE WORK at Exchange						
21/10	3600	84	33	19	NPE WORK at Exchange						
22/10	3700	84	33	19	NPE WORK at Exchange						
23/10	3800	84	33	19	NPE WORK at Exchange						
24/10	3900	84	33	19	NPE WORK at Exchange						
25/10	4000	84	33	19	NPE WORK at Exchange						
26/10	4100	84	33	19	NPE WORK at Exchange						
27/10	4200	84	33	19	NPE WORK at Exchange						
28/10	4300	84	33	19	NPE WORK at Exchange						
29/10	4400	84	33	19	NPE WORK at Exchange						
30/10	4500	84	33	19	NPE WORK at Exchange						
31/10	4600	84	33	19	NPE WORK at Exchange						
1/11	4700	84	33	19	NPE WORK at Exchange						
2/11	4800	84	33	19	NPE WORK at Exchange						
3/11	4900	84	33	19	NPE WORK at Exchange						
4/11	5000	84	33	19	NPE WORK at Exchange						
5/11	5100	84	33	19	NPE WORK at Exchange						
6/11	5200	84	33	19	NPE WORK at Exchange						
7/11	5300	84	33	19	NPE WORK at Exchange						
8/11	5400	84	33	19	NPE WORK at Exchange						
9/11	5500	84	33	19	NPE WORK at Exchange						
10/11	5600	84	33	19	NPE WORK at Exchange						
11/11	5700	84	33	19	NPE WORK at Exchange						
12/11	5800	84	33	19	NPE WORK at Exchange						
13/11	5900	84	33	19	NPE WORK at Exchange						
14/11	6000	84	33	19	NPE WORK at Exchange						
15/11	6100	84	33	19	NPE WORK at Exchange						
16/11	6200	84	33	19	NPE WORK at Exchange						
17/11	6300	84	33	19	NPE WORK at Exchange						
18/11	6400	84	33	19	NPE WORK at Exchange						
19/11	6500	84	33	19	NPE WORK at Exchange						
20/11	6600	84	33	19	NPE WORK at Exchange						
21/11	6700	84	33	19	NPE WORK at Exchange						
22/11	6800	84	33	19	NPE WORK at Exchange						
23/11	6900	84	33	19	NPE WORK at Exchange						
24/11	7000	84	33	19	NPE WORK at Exchange						
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26/11	7200	84	33	19	NPE WORK at Exchange						
27/11	7300	84	33	19	NPE WORK at Exchange						
28/11	7400	84	33	19	NPE WORK at Exchange						
29/11	7500	84	33	19	NPE WORK at Exchange						
30/11	7600	84	33	19	NPE WORK at Exchange						
1/12	7700	84	33	19	NPE WORK at Exchange						
2/12	7800	84	33	19	NPE WORK at Exchange						
3/12	7900	84	33	19	NPE WORK at Exchange						
4/12	8000	84	33	19	NPE WORK at Exchange						
5/12	8100	84	33	19	NPE WORK at Exchange						
6/12	8200	84	33	19	NPE WORK at Exchange						
7/12	8300	84	33	19	NPE WORK at Exchange						
8/12	8400	84	33	19	NPE WORK at Exchange						
9/12	8500	84	33	19	NPE WORK at Exchange						
10/12	8600	84	33	19	NPE WORK at Exchange						
11/12	8700	84	33	19	NPE WORK at Exchange						
12/12	8800	84	33	19	NPE WORK at Exchange						
13/12	8900	84	33	19	NPE WORK at Exchange						
14/12	9000	84	33	19	NPE WORK at Exchange						
15/12	9100	84	33	19	NPE WORK at Exchange						
16/12	9200	84	33	19	NPE WORK at Exchange						
17/12	9300	84	33	19	NPE WORK at Exchange						
18/12	9400	84	33	19	NPE WORK at Exchange						
19/12	9500	84	33	19	NPE WORK at Exchange						
20/12	9600	84	33	19	NPE WORK at Exchange						
21/12	9700	84	33	19	NPE WORK at Exchange						
22/12	9800	84	33	19	NPE WORK at Exchange						
23/12	9900	84	33	19	NPE WORK at Exchange						
24/12	10000	84	33	19	NPE WORK at Exchange						

Sub-Divisional Officer,
Telcom 6-60, Madhapur,
Gadhi Annaram, Hyderabad.
TEL No. 659068

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TEL No. 659068

Sl. No.	DATE	DATE	NO.	NO.	NAME OF THE WORK
1787	31-7-87	11/46	52	31	Maintenance work.
1887	31-8-87	20/46	62	31	C" 8 lines Splitting and Extension work at Ramasanta palem.
1987	30-9-87	6/47	73	30	Cable work at Chankapeta.
				92	

S. Ramachandraiah
PARTNERSHIP G.E. DEPT. OFFICER

T. Laxman
L.T.

Sub. Divl. Officer, Telecom
8-86, Gaddi Annaram,
Hyderabad-500 660,
Telephone: 59068

T. Laxman
L.T.

Sub. Divl. Officer, Telecom
8-86, Gaddi Annaram,
Hyderabad-500 660,
Telephone: 59068

T. Laxman
L.T.

Sub. Divisional Officer
Telecom - 61, Madhuravani
Gaddi Annaram, Hyderabad.
TBL No. 559068

10/11/87

1 Crystalman
A-1000

23

(1) to prepare the seniority of Casual Workmen du per the various instructions issued by the Department of Telecom., New Delhi, confer temporary status and to re-engage them in accordance with the seniority subject to the availability of work and also to extend such other benefits taking into consideration the interests of the Government.

(iii) condone the breaks in service in accordance with D.C.R&T Circular No. 20-11/77-SR/SIN dt. 10-10-80 and such other instructions issued from time to time by the Department of Telecom.

Central
America

(iv) consider to re-engage casual mazdoor belonging to SC/ST community in preference to O.C. candidates in accordance with the Rule of Reservation.

3. The Hon'ble Tribunal, however, has turned down the request of the casual mazdoor for granting back wages.

4. References are being received on the above seeking clarification as to whether or not to implement the Judgement of the Tribunal. In regard, it is to intimate that the Department of Telecom., New Delhi has been addressed for issuing necessary guidelines on the Judgement referred to above. As such a further communication in the matter may be awaited. Meanwhile necessary action may be taken to engage the casual mazdoor referred to in the Original Applications, if there is work and if any juniors to them are working.

5. The contents of this letter may be brought to the notice of Sub Divisional Officers/Amt. Engineers concerned.

11.11.79

DA: (As above)

B. Rajagopal Rao
(B. Rajagopal Rao) 2/11/79
Vigilance Officer,
for CGM Telecom., Hyderabad.

Copy to:-

- 1 to 3. The General Manager, Telecom., Secunderabad/Vizakhapatnam/Warangal.
 4. The AGM(A), Circle Office.
 5. The Asst. Director (Recd.), Circle Office.
- With an extract of Judgement of the Division Bench delivered by Hon'ble Sri D. Sanyal Rao, Member (Jud.).

K. Chandra Sekhara
for CGM Telecom., Hyderabad.

** If the Casual Mazdoor in the list above happened to be senior to those who are engaged on existing M/R, they may be taken to work directing the existing junior casual mazdoor to wait for allotment of the work as per their turn in the seniority list.

Enclt NO: E-7-162/91-92/31; dated 1st FEB 1980; 26-10-1979

Copy forwarded to:-

1. The S.D. Telecom. Sec. Hyderabad for instructions and
2. The AE (A) Sec. Hyderabad for instructions of CGM
3. The S.D. Telecom. Sec. Hyderabad for instructions of CGM
4. The AE Sec. Hyderabad for instructions of CGM

By Telecom District Engineer
MAHABUDNAGAR-509 050

Chandraman
[Signature]

22
11/1
22

THE TELECOMMUNICATIONS : ANDHRA PRADESH

Office of the Chief General Manager, Telecommunication, Hyd.

No. TA/RE/20-2/RLGS/Corr., dt. 22-2-1993

To

The General Manager, Telecom, District, Hyd./Vijayawada,
All GMS Telecom., Warangal, Visakhapatnam/Sec'bad,
All TOMs/IDEs/SMITs/STTs in A.P. Telecom Circle,
The S.E. (Civil) S.E. (Electrical), Hyd.
The Principal R.T.T.C., Sec'bad.
The Asst. Engineer (Stores) C.T.S.D., Sec'bad.

Sub-Engagement of Casual Mazdoor-Reg.

* * *

The Chief General Manager, Telecom, Hyderabad, has decided that

- (1) All the Casual Mazdoors who are recruited after 31-3-1985 and continuing should not be retrenched. Though removed in some secondary switching Areas recently without following provisions of I.D. Act, should be taken back.
- (2) All the Casual Mazdoors who gained entry into the Department with bogus certificates should be removed after following the due prescribed procedure.

Your are requested to take immediate action on the above and report compliance ~~in~~ to this office for information ^{of} the Chief General Manager, Telecom, Hyderabad.

Sd/-
Asst. General Manager,
for CGM, Telecom, Hyderabad.

// TRUE COPY //

K. Venkatesh

AF 12/12
Dated : 17.10.95
(23)

From :

S. Ramaiah, S/o. Narsimlu,
Resident of Machinenipally,
Allagadda Taluka,
KURNOOL DISTRICT, A.P.

To :

The General Manager,
Hyderabad Telecom District,
Suryalok Complex,
HYDERABAD.

Respected Sir,

Sub : Reengagement of S. Ramaiah, S/o. Narsimlu, as
Casual Mazdoor.

It is to state that I worked as Casual Mazdoor from
1.11.1982 to 29.2.1988 with artificial breaks and put in
about 1300 days. I submit that I gained lot of experience
as Casual Mazdoor in the Department of Telecom. I requested
SDOT several times for reengaging me, ~~he~~ ~~he~~ but he did not
take me back. I came to know, so, that some casual mazdoors
who obtained orders from the Court were taken back, but I
was not reengaged. I, therefore request you, sir, to consider
my request most sympathetically and order for my
reengagement.

Yours most obediently,
Sd/- S. Ramaiah.

// TRUE COPY //

16/12/95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 1293/94.

Dt. of Decision : 21.10.94.

Bheem Raj

.. Applicant.

Vs

1. The Sub Divisional Officer,
Phones, Nizamabad..
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication,
Doorsanchar Bhavan,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K.VENKATESWARA RAO

Counsel for the Respondents : Mr. N.R.DEVARAJ, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

(Venkateswara Rao)
Advocate

J U D G M E N T

As per Hon'ble Sri R.Rangarajan, Member(Administrative). I

Heard Sri K.Venkateswara Rao, learned counsel for the applicant and Sri N.R.Devaraj, learned Standing Counsel for the respondents.

2. The applicant pleads that he was initially engaged as Casual Mazdoor under the control of the respondents with effect from 13.10.1983 to 30.11.1984 and thereafter he was engaged periodically i.e. from 1.1.1985 to 31.3.1985; 1.3.1986 to 30.11.1986; from 1.12.1987 to 31.3.1988 and lastly from 1.3.1989 to 31.5.1989. Thereafter his services were terminated and later he was not re-engaged. This CA has been filed praying for a declaration that the applicant is entitled for reengagement as Casual Mazdoor under the control of Telecom District Engineer, Nizamabad in terms of the instructions issued by the Director General, Telecommunication and also as per the Lr.No.TA/LC/1-2/III dt. 21.10.1991 and Lr.No.TA/LC/Rtgs./Corr. dt. 22.2.1993 issued by R-3, by holding that the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violative of Articles 14 & 16 of the Constitution of India.

3. As per the details given by the applicant, he was not engaged after 31.5.1989 for any considerable period. Hence, the question of condoning the break does not arise. As such, he is not eligible to claim seniority on the basis of his earlier service in different spells.

4. In view of what is stated by the applicant, it has to be presumed that he had gained some experience in the work in the Telecom Department. So, it is in the

D

1/11/94 A-m...
Advocate

(26)

6985

Interest of the department, if he is engaged in preference to a fresher whenever work is available. So, only the relief that can be granted is to direct the 2nd respondent to re-engage the applicant as Casual Mazdoor in preference to freshers whenever there is work. If the applicant is going to be engaged in pursuance of this order, none shall be retrenched who are already in service.

5. The OA is ordered accordingly at the admission stage itself. No costs.

CERTIFIED TO BE TRUE COPY
 Date
 Court Officer
 Central Administrative Tribunal
 Hyderabad Bench
 Hyderabad

28/10/24

To

1. The Sub Divisional Officer, Phones, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Loorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT Hyd.
5. One copy to Mr. R. R. Devraj, Sr. OSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

pvm

(Venkateswar Rao
 Advocate

(Venkateswar Rao
 Advocate
 C.A. 10/24

4/10/24

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

28

OA 474/97

Date of decision: 1.5.97

Between:

S.Ramaiah

... Applicant

And

1. Sub Divisional Officer,
Telecom,
Gaddiannaram, Hyderabad.

2. General Manager, Telecom,
Suryalok Complex,
Hyderabad.

3. Chief General Manager,
Telecommunication,
Hyderabad.

..... Respondents

Shri K.Venkateswara Rao ... Counsel for applicant

Shri NR Devaraj, SCGSC ... Counsel for respondents

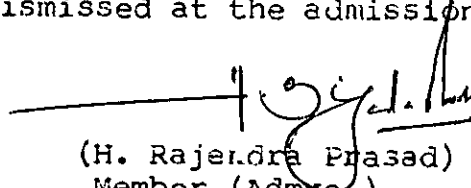
CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

ORDER

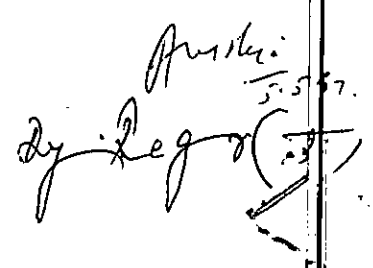
Heard Shri Venkateswara Rao for the applicant and
Shri NR Devaraj, SCGSC for the respondents.

The applicant was disengaged from work a full nine
years ago. The case is very badly barred by limitation.
Hence the OA is dismissed at the admission stage.


(H. Rajendra Prasad)
Member (Admve.)

1st May, 1997

vm


Dy. Registrar
5.5.97

OA.747/97.

28

Copy to:-

1. Sub Divisional Officer, Telecom
Gaddiannaram, Hyderabad.
2. General Manager, Telecom, Suryalok Complex,
Hyderabad.
3. Chief General Manager, Telecommunication,
Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr. N. R. Devaraj, CGSC, CAT, Hyd.
6. One copy to Hon'ble Member (A)
7. One copy to D. R. (A).
8. One spare copy.

kku.

T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR. JUSTICE~~

~~VICE-CHAIRMAN~~

~~and~~

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 1-5-1997

~~ORDER/JUDGMENT~~

~~M.A./R.A./C.A.No.~~

~~in~~

C.A.No.

474/97

~~T.A.No.~~

~~(w.p.)~~

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed. *At the request of the petitioner*

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज/DESPATCH
110 JUN 1997
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

~~OA / TA / RA / GP / MA / PT~~ 65 of 1997

OA 474/97

..... S. Ravaiiah Applicant(s)

Various

The sub. Div. officer, Telecom, Respondent(s)

Chaddiawan, Gud 2 284-

INDEX SHEET

Serial No.	Description of Documents	Pages
Docket Orders	—	1
Interim Orders	—	—
Orders in MA (s)	—	—
Orders in (Final Orders)	27-8-97	10-12

[Signature] 2/9/97

Signature of
Dealing Hand
(In Record Section)

Certified that the file is complete
in all respects.

Signature of S.O.

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD BENCH.

~~THE HON'BLE MR. JUSTICE M. G. CHANDRANI, VICE CHAIRMAN~~

~~RECEIVED MR. RANGARAJAN: MEMBER (A)~~

THE HON'BLE MR. H. RAJENDRA PRASAD: MEMBER (A) (Cinde)

~~THE UNIVERSITY OF CHICAGO LIBRARY, 5408 S. UNIVERSITY AVE., CHICAGO, ILL. 60637~~

Review Application No. 65 of 1997
in
Original Application No. 474 of 1997

The above Review Application has been filed for review
Judgement of the Bench dated 1-5-97 of the Tribunal
consisting of Hon'ble Mr. Justice M.C. Chaudhari, Vice Chairman and
Hon'ble Mr. Rangarajan, Member (A) and Hon'ble Mr. H. Rajendra Prasad,
Member (B) in Application No. 474 of 1997

Circulated as per Rule 49 of the Central Administrative Rules of practice, 1993.

~~Harble~~ Member (A)

R.A. allowed. dodier vide
Separate sheet.

2778
HVR
m (A)
27-8-87

Central Administrative Tribunal Hyderabad Bench, Hyderabad.

RA NO. 65/97

C.A. No.

474

of 1997.

S. Ramaiah

Applicant(s).

VERSUS.

In Sub. Dir. Officer, Tehsil, Gaddanwaram,

And 8.2nd

(Respondents).

Date

Office Note.

ORDER

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AT: : HYDERABAD
(under Section 22 (3) (b) of the A.T. Act 1985 read with
Rule 17 of the C.A.T. (Procedure) Rules, 1987).
R.A.No. 65 OF 1997

in

O.A.No. , 474 of 1997

Between:-

S. Ramaiah, S/o. Narsimlu, resident of
Machinenipalli, Allagadda Taluka,
Kurnool District.

... APPLICANT

A N D

1. The Sub Divisional Officer, Telecom,
Gaddiannaram, Hyderabad.
2. The General Manager, Hyderabad Telecom,
District, Suryalok Complex,
Hyderabad.
3. The Chief General Manager, Telecommunica-
tion, Doorsanchar Bhavan, Hyderabad. ... RESPONDENTS

For the reasons stated in the accompanying
affidavit it is therefore prayed that this Hon'ble
Tribunal may be pleased to review the judgement in
O.A.No.474/97 dated 1.5.1997 in the interest of justice
and allow the above O.A. as is done in the case of
381/97 dated 3.4.1997 and pass such other order or
orders as this Hon'ble Tribunal may deem fit and proper
in the circumstances of the case.

Hyderabad,

Dated : 16.7.97

Somyathy
Counsel for the Applicant.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD
(under Section 22(3) (b) of the A.T. Act, 1985 read with Rule 17
of the C.A.T. (Procedure) Rules, 1987) R.A.No. 65 OF 1997

in
O.A.No. 474 of 1997

Between:-

S.Ramaiah, S/o.Narasimlu, x Resident of
Machinenipalli, Allagadda Taluka,
Kurnool District.

... APPLICANT

A N D

1. The Sub Divisional Officer, Telecom,
Gaddiannaram, Hyderabad.
2. The General Manager, Hyderabad Telecom
District, Suryalok Complex, Hyderabad.
3. The Chief General Manager, Telecommunica-
tion, Doorsanchar Bhavan, Hyderabad.

... RESPONDENTS

A F F I D A V I T

I, S.Ramaiah, S/o.Narsimlu, aged about 29 years,
Resident of Machinenipalli, Allagadda Taluka, Kurnool District,
and now temporarily come down to Hyderabad, do hereby solemnly
and sincerely affirm and state as follows:

1. I am the Applicant in the above O.A. as well as in this
R.A. and as such I am well acquainted with the facts of the
case.

2. I submit that I have filed the above O.A. aggrieved by
the impugned action of the respondents in dispensing with
my services as casual mazdoor from 1.3.1988 onwards and not
considering my case for reengagement, while reengag's
casual mazdoors whose services were disengaged earlier than
mine. It is relevant to submit that I worked as casual ma₂door
under the control of respondents from 1.11.1982 to 29.2.1988
with artificial breaks and there after I x was x disengaged
even though I have worked for about 1300 days.

3. I submit that this Hon'ble Tribunal was pleased to
dismiss the above O.A. at the admission stage on 1.5.1997
on the ground that my case is barred by limitation. ^{Vide Annexure RA-1 at P.No. 4} However
under identical circumstances, this Hon'ble Tribunal was pleased
to disposed of O.A. No.381/97 dated 3.4.1997, wherein the ^{Vide Annexure RA-2 at P.No. 586}

4

:: 2 ::

respondents were directed to consider the question of engagement of the applicant if any work is still available and if ~~work is~~ the same is permitted by rules in view of past experience framed by the applicant. I submit that my case stands in the same footing in the sense that I have put in ^{more or less} same number of days of work i.e. about 1300 days as the applicant in O.A.No.381/97. It is also pertinent to submit that the applicant in O.A.No.381/97 and my self worked in the same sub Division and put in almost equal number of days.

4. I submit that the dismissal of O.A. on the ground of limitation, requires to be reviewed for the following among other reasons.

- (1) The Judgement of Hon'ble Tribunal is an error apparent on the face of record.
- (2) That the judgement of the Hon'ble Tribunal is contrary to law.

2.a) I submit that the copy of the judgement in the above ^{O.A.} was ^{ready} read on 15.5.1997 but my earlier counsel has received that judgement on 16.6.1997 at my request and made that available to ^{me} ~~one~~ the same day i.e. 16.6.1997 and hence I, submit that this is no wilful delay in filing the above R.A.

3. The Hon'ble Tribunal erred in dispensing the above O.A. on the ground of limitation, while disposing of ~~in~~ similar O.A.No.381/97 dated 3.4.1997 with certain direction in favour of the applicant even though both of us are on the same footing.

4. In any view of the matter it is just and proper to direct the respondents to consider my case for reengagement, if there is work available keeping in view of my experience of nearly 1300 days.

/Contd.. 3..

(5)

:: 3 ::

5. I submit that other grounds would be urged at the time of hearing.

It is therefore prayed that this Hon'ble Tribunal may be pleased to review the judgement in O.A.No.474/97 dated 1.5.1997 in the interest of justice and allow the above O.A. as is done in the case of 381/97 dated 3.4.1997 and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Solemnly and sincerely affirmed
at Hyderabad on this 10th day of
July, 1997.

[Signature]
// Advocate // Hyderabad.

S. Ramraiah
DEPONENT
Before me

Annexure - RA-1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

OA 474/97

Date of decision 1.5.97



Between:

S.Ramiah

... Applicant

And

1. Sub Divisional Officer,
Telecom,
Gaddiannaram, Hyderabad.

2. General Manager, Telecom,
Suryashil Complex,
Hyderabad.

3. Chief General Manager,
Telecommunication,
Hyderabad.

..... Respondents

Shri K.Venkateswara Rao

... Counsel for applicant

Shri NR Devaraj, SCGC

... Counsel for respondents

CORAM

HON'BLE SHRI E. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

ORDER

Heard Shri Venkateswara Rao for the applicant and
Shri NR Devaraj, SCGC for the respondents.

The applicant was disengaged from work a full nine
years ago. The case is very badly barred by limitation.
Hence the OA is dismissed at the admission stage.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्राध्यक्ष न्यायालय
Central Administrative Tribunal
हैदराबाद न्यायाधीश
HYDERABAD BENCH

615/7.

Ganapathy
Counsel.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 381/97

Between

N. Srinivasa Rao

and

1. Sub Divnl. Officer
Telecom, Gaddiannaram
Hyderabad

2. General Manager
Hyderabad Telecom
Suryalok Complex
Hyderabad

3. Chief General Manager
Telecom, Doorsancher, Bhavan,
Hyderabad

Respondents

Counsel for the applicant:

: Ch. Jagannath Rao
Advocate

Counsel for the respondents

: K. Bhaskar Rao
Addl. CGSC

CORAM

HON. MR. L. RAJENDRA PRASAD, MEMBER (ADMN.) *[Signature]*

OA.381/97

dt.3-4-97

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(A))

Heard Sri K. Venkateswara Rao for Sri Ch. Jagannadha Rao on behalf of the applicant.

1. It is understood that Sri K. Bhaskar Rao has been allotted this case. He is, however, not present and he could not be heard.

2. The applicant was disengaged in 1988. He claims to have made a representation to General Manager, Hyderabad Telecom District, on 20-10-1995. There is no direct evidence to support his claim. The case is barred by limitation since the disengagement of the applicant took place seven years ago and 1½ years have elapsed after the submission of the representation as claimed by the applicant.

3. I am, therefore, unable to admit this case. The same is disposed of with the observation that in view of the past experience claimed by the applicant (if established as correct) ^{the} respondents may consider the question of engagement of the applicant, if any work is still available, and if the same is permitted by rules.

4. Thus the OA is disposed of.

CEASED TO BE TRUE COPY

COURT OFFICER

Central Administrative Tribunal

HON. JUDGE LENCH

Ganurthy

Caund

OA 381/97

3-4-97

29-11-97

Returned

- ① Rule provided
has not been used.
- ② Affidavit to
be attached.
- ③ How the R.A. is
within limitation?

~~21797~~
21797

Wednesday

Sir,

Resubmitted after compliance

- i) complied with
- ii) complied with.
- iii) The copy of Judgment
was actually received by
the applicant on 16.6.97
and the R.A. was filed on
11.7.97, as stated in para
4 (2a) at p.2 of the
affidavit and hence the R.A.
was filed within limitation
period.

Sincerely
Counsel for the
applicant.
18/97.



Review Application

IN THE CENTRAL ADMINISTRATIVE TRIB-
UNAL AT :: HYDERABAD

R.A.NO.

OF 1997

in

O.A.No.

474 of 1997



REVIEW APPLICATION

(under Sec. 22 (3) (b) of
the A.T. Act, 1985 read
with Rule 17 of the C.A.T.
(Procedure) Rules, 1987)

Recd
16/7/97
R.V.R. Dargy

Mr. T.V.S. Murthy,
Counsel for Applicant.

Ray 12 July
8897

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

10

R.A. 65/97
in OA 474/97

Date of decision: 27.8.97

Between:

S. Ramaiah

... Applicant

And

1. Sub Divisional Officer,
Telecom,
Gaddiannaram, Hyderabad.

2. General Manager,
Hyderabad Telecom,
Hyderabad.

3. Chief General Manager,
Telecom, Hyderabad.

.. Respondents

Shri T.V.V.S.Murthy

.. Counsel for applicant

Shri N.R.Devaraj

.. Counsel for respondents

ORDER

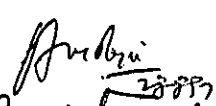
In the light of the contents in the review application, the order passed in this OA on 1.5.97 is modified to the extent indicated below:

Para 2 of the said order is to be substituted by the following:-

"The OA is disposed of with the observation that in view of the past experience claimed by the applicant, if established as correct with reference to the record held by ^{the} respondents, ^{he} may consider his re-engagement if any work is available, and if the same is permitted by the rules now in vogue.

Thus the OA is disposed of."


(H. Rajendra Prasad)
Member (Administrative)
27.8.97


Deputy Registrar

R.A.65/97

OA.474/97.

To

1. The Sub Divisional Officer, Telecom,
Gaddiannaram, Hyderabad.
2. The General Manager,
Hyderabad Telecom, Hyderabad.
3. The Chief General Manager,
Telecom, Hyderabad.
4. One copy to Mr.T.V.V.S.Murthy, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to S.Ramaiah, Machinenipalli, Allagadda Taluka,
Kurnool Dist.
7. One spare copy.

pvm.

28/8/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A

DATED:-

27/8/97

ORDER/JUDGMENT.

M.A./RA./C.A.No.. 65/97

1A

O.A.No.

474/97

T.A.No.

(W.P.)

Admitted and Interim directions issue

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH
- 1 SEP 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH